review meeting is scheduled to be held on 18.02.2019 with the representatives of Governments of Andhra Pradesh and Telangana.

(c) and (d) Government is committed to implement provisions of Andhra Pradesh Reorganisation Act, 2014 and large numbers of the provisions of the Act have been implemented. The remaining provisions of the Act are at various stages of implementation. Some of the provisions of the Act have long gestation period.

## Sending of fact sheet for release of funds to Andhra Pradesh

364. SHRI V. VIJAYASAI REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Ministry is going to send a fact sheet to the Government of Andhra Pradesh with regard to release of funds to the State, departmentwise, between 2014 and 2019;

(b) if so, whether the fact sheet has been sent to the State; and

(c) if so, the details of funds sanctioned, approved, released and spent during the above period, department-wise and project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The provisions of Andhra Pradesh Reorganisation Act, 2014 are implemented by various concerned Ministries/Departments of the Government and project-wise details of funds sanctioned, funds approved, funds released and funds spent during the period 2014 till 2019 are available with the respective Ministry/Department responsible for implementation of the projects. A consolidated fact sheet in this regard has not been prepared by the Ministry of Home Affairs.

## Drug menace in cities

365. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the drug menace in educational institutions in the big cities warrant immediate action;

(b) whether shops near schools and colleges need to be checked for selling narcotics; and

(c) if so, what immediate and strict action Government is taking against drug peddlers before they destroy our future generations?